

THE MINISTER OF HOME AFFAIRS  
(SHRI UMASHANKAR DIKSHIT):

(a) and (b) The question whether Daska Morcha 1932 and Fatehwal Murder Case 1938-39 should be treated as part of the national freedom struggle for the purpose of grant of central Freedom fighters' pension is under examination in consultation with the Government of Punjab. Information received from the Government of Punjab on an earlier occasion showed that there was no case for treating the Halsa Chhina Moga Morcha of 1946 as a part of the freedom struggle. However, on a further communication from the State Government, the matter is being re-examined.

### भारत में हिप्पी

\* 791. श्री कमलनाथ झा:

श्री जगदीश जोशी:

श्री कल्पनाथ:

श्री गुणानंद ठाकुर:

श्री नत्थी सिंह:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 30 जून, 1974 को देश में कितने हिप्पी थे; और

(ख) सरकार मादक द्रव्यों के उपयोग को प्रोत्साहित करने की उनकी प्रवृत्ति को ध्यान में रखते हुए उनके आगमन को रोकने के लिए क्या कदम उठा रही है ?

### †[Hippies in India

\*791. SHRI KAMALNATH JHA:

SHRI JAGDISH JOSHI :

SHRI KALAP NATH :

SHRI GUNANAND THAKUR :

SHRI NATHI SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of hippies in the country as on the 30th June, 1974; and

(b) what steps are being taken by Government to check their influx keeping in view their propensities to encourage use of narcotics ?]

गृह मंत्री (श्री उमाशंकर दीक्षित) :

(क) तथा (ख) "हिप्पी" शब्द की कोई सुनिश्चित परिभाषा न होने तथा इस तथ्य को ध्यान में रखते हुए कि भारत में विदेशी पर्यटक जगह-जगह भ्रमण करते हैं किसी विशिष्ट तिथि को भारत में ऐसे व्यक्तियों की संख्या बताना सम्भव नहीं होगा। किन्तु ऐसे विदेशियों के जिनके मादक वस्तुओं का सेवन, अभद्र व्यवहार, अवागमनी भीख मांगने आदि के कारण सामाजिक, बुराई होने की सम्भावना हो भारत में प्रवेश को सीमित करने के उद्देश्य से विदेशों में भारतीय मिशनो को ऐसे व्यक्तियों को पर्यटक वीसा स्वीकृत करने में विशेष रूप से सतर्कता बरतने के लिए उपयुक्त आदेश दिये गये हैं। राज्य सरकारों को भी यथाचित सलाह दी गई है कि ऐसे विदेशियों की गति-विधियों पर पूरी तरह निगरानी रखे और कानून के किसी भी उल्लंघन के लिये तुरन्त कानूनी कार्यवाही करे।

†[THE MINISTER OF HOME AFFAIRS  
SHRI UMASHANKAR DIKSHIT) :

(a) and (b) In the absence of a precise definition of a 'Hippie' and in view of the fact that foreign tourists move from place to place within India, it would not be possible to give an indication of the number of such persons in India on a particular date. However, with a view to limiting the entry in India of such foreigners as are likely to be a social nuisance because of their indulgence in narcotics, indecent behaviour, vagrancy, begging etc., suitable instructions have been issued to the Indian Missions abroad to be particularly cautious in granting tourist visas to such persons.

State Governments have also been suitably advised to have the activities of such foreigners carefully watched and take prompt penal action for any infringement of law].

**Setting up of Corporations for Thermal and Hydro Electric Projects**

**\*792. SHRI AWADESHWAR PRASAD SINHA :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether there is any proposal under Government's consideration to set up two separate Corporations for thermal and hydro electric projects in the Central sector;

(b) if so, what are the details thereof; and

(c) what action Government have so far taken in the matter?

**THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT):** (a) Yes, Sir.

(b) and (c) Details are being worked out.

**Filling up of posts in the IAS Cadre**

**\*793. SHRI NABIN CHANDRA BURAGOHAIN :**

**SHRI K. B. CHETTRI :**

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Uttar Pradesh Government have suggested to the Central Government that 40 per cent of the posts in the I.A.S. Cadre should be filled up through promotion from the State Civil Service instead of the present quota of 25 per cent of posts; and

(b) if so, what action Government have taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :** (a) In reply to a circular from the Central Government seeking the views of the State Governments on the recommendation of the Administrative Reforms Commission contained in its Report on 'Personnel Administration' that the quota of vacancies in Class I to be filled by promotion be increased upto a maximum of 40 per cent, where the existing quota fell

short of that percentage, in so far as that recommendation pertained to promotion from the State Services to the All India Services, the Government of Uttar Pradesh had stated that it agreed with the recommendation.

(b) The matter is under the consideration of the Central Government.

**Appointment of an Officer of Higher Judicial Services of Haryana/Punjab as Legal Remembrancer, Chandigarh**

**\*794. SHRI O. P. TYAGI :** Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question 256 given in the Rajya Sabha on the 25th July, 1974 and state :

(a) whether there is any proposal under Government's consideration to appoint officers of the higher judicial services of Haryana/Punjab who are working as District/Additional District Judges to the post of Legal Remembrancer in the Union Territory of Chandigarh keeping in view the higher responsibilities and allowances which the post carries; and

(b) if not, what are the reasons thereof?

**THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT) :**

(a) and (b) Normally an officer of lower judicial service is appointed to this post but, if the incumbent is promoted to higher judicial service in his parent State and his continuance as Legal Remembrancer is considered necessary in public interest, he is allowed the pay he would have drawn in his parent State. In view of the size of the Union Territory and the nature of duties and responsibilities attached to the post it is not considered necessary to appoint to the post an officer who is already a District or Additional District Judge.

**Dams in Kokpara in Bihar**

**\*795. SHRI C.P. MAJHI:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is a scheme under Government's consideration to control the river Subarnarekha by having dams in Kokpara in Bihar with subsidiary dams and barrages in West Bengal; and

(b) if so, what are the details thereof?